

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/653/ND/2022

IN THE MATTER OF:

Larsen And Toubro Limited	...	Applicant
Versus		
Ireo Victory Valley Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Anand Shankar Jha, Mr. Abhishek Tiwari, Ms. Swati Singh, Advocates
For the Respondent	: Mr. Saurabh Kalia, Ms. Ruchi, Ms. Tanu Bansal, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present physically and has submitted a copy of order passed by Hon'ble Delhi High Court bearing CS(COMM) 534/2023 dated 24.04.2024. Learned Counsel for the respondent is also present physically. Heard. Both the parties are directed to file written submissions not more than three pages within seven working days. Order stands reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)